

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A. 644 of 97

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.

Sri Raj Kumar

- v e r s u s -

South Eastern Railway

For the applicant : Mr. A. Chakraborty, counsel.

For the respondents: Mr. P. Chatterjee, counsel.

Heard on 11.6.98

Order on 11.6.98

O R D E R

D. Purkayastha, JM

When the case is taken up for admission, it is found that the respondents did not file any reply though respondents are asked for to file reply. Mr. Chakraborty, Id. counsel for the applicant submits that the applicant obtained succession certificate under Indian Succession Act, 1925 in respect of the death of his mother and thereby he applied for family pension by a petition dated 25.9.91. It is stated in the representation that Smt. Renu Bai, wife of Late Sri Krishna Rao was missing since 25.6.74 leaving the applicant alone. His uncle Sri Budh Rao was lodged her missing report at Kharagpur Town P.S. vide GDE No. 119 dated 25.6.74. But he was denied the family pension by the respondents though necessary particulars for granting family pension was obtained from the applicant alongwith his application dated 7.2.1992. But the respondents did not act upon the representation dated 7.2.92 (Annexure-C to the application) and hence he filed this case for getting appropriate direction upon the respondents to grant family pension to the applicant under the present circumstances.

2. In view of the aforesaid circumstances, since the respondents did not file any reply in this case, I am of the view that the respondents be directed to dispose his representation dated 25.9.91 with a reasoned and speaking order within three months from the date of communication of this order. If the applicant is aggrieved by the said decision, liberty is given to the applicant to approach this Tribunal again. If, on the